

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 24.09.2015
COURT NO. 4
ITEM NO. 31

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26635 OF 2015

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1 & 2

(Application for exemption from filing Official Translation/ Permission to file
Lengthy List of dates)

DR. MAYANK SRIVASTAVA & ANR.

....PETITIONER

VERSUS

STATE OF UP. & ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 13.08.2015 in the Writ A No. 59582 of 2009 passed by the High Court of Judicature at Allahabad.

It is submitted that the Civil Appeal No. 2429/2006 & 2428/2006 arising out of Special Leave Petition (c) No 5239/2006 & 2768/2006 between same parties and referred to on page "c" of list of dates were disposed of by this Hon'ble Court on 1.5.2006 (Copy of order dated 1.5.2006 Marked as Annexure P-1 at page no.65-67).

It is further submitted that the Civil Appeal No. 1812/2007 referred to on Page-'3' of Impugned order was disposed of by this Hon'ble Court on 30.3.2007 (Copy of order dated 30.3.2007 enclosed).

It is submitted that SLP (c) NO. 26543 of 2015 and the instant matter arising out of same Judgment have been tagged together.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 22nd day of September, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Shail Kumar Dwivedi, Advocate
Mr. T.N Singh, Advocate
Mr. Kamal Mohan Gupta, Advocate

ASSISTANT REGISTRAR

